

CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

Petition No. 513/TT/2014

- Subject : Truing up of transmission tariff for the tariff block 2009-14 and determination of transmission tariff for the tariff block 2014-19 for Singrauli Transmission System in Northern Region.
- Date of Hearing : 16.11.2015
- Coram : Shri A.S Bakshi, Member
Dr. M.K. Iyer, Member
- Petitioner : Power Grid Corporation of India Limited
- Respondents : Rajasthan Rajya Vidyut Prasaran Nigam Limited and 16 others
- Parties present : Shri S.K. Narayan, PGCIL
Shri Jasbir Singh, PGCIL
Shri S.S. Raju, PGCIL
Shri R.K. Arora, PGCIL
Ms. Sangeeta Edwards, PGCIL
Shri S.C. Taneja, PGCIL
Shri M.M. Mondal, PGCIL
Shri S.K. Venkatesan, PGCIL
Shri Sashi Bhushan, PGCIL
Shri Ved Prakash Rastogi, PGCIL
Shri Pramod Kumar, PGCIL
Shri S.K. Aggarwal, Advocate, JVVNL
Shri Tarun Ahuja, JVVNL,
Shri B.L. Sharma, JVVNL

Record of Proceedings

The representative of the petitioner submitted as under:-

- a) The petition has been filed for truing up of transmission tariff for the tariff block 2009-14 and determination of transmission tariff for the tariff block 2014-19 for Singrauli Transmission System in Northern Region;
- b) The final tariff for 2009-14 for the asset was approved in Commission's Order dated 13.8.2012 in Petition No. 316/2010;

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- c) During 2009-10, old porcelain insulators amounting to ₹66.59 lakh have been replaced with new polymer insulator amounting to ₹256.82 lakh. Further, during 2010-11, old porcelain insulators amounting to ₹72.03 lakh have been replaced with new polymer insulator amounting to ₹236.52 lakh. Accordingly, there was net additional capitalization of ₹190.23 lakh and ₹164.49 lakh for 2009-10 and 2010-11, respectively. The additional capital expenditure and de-capitalisation for replacement of insulators was approved vide Order dated 7.2.2013 in Petition No. 305/2010; and
- d) In 2014-19 tariff block, proposed additional capital expenditure is on account of retrofitment and replacement of old and obsolete equipment. In 2014-15, there is additional capital expenditure of ₹635.59 lakh on account of spill-over of works approved by the Commission in its Order dated 13.8.2012 in Petition No. 316/2010 for equipment replacement during 2009-14 tariff block and expenditure towards new assets.

2. The learned counsel for the Rajasthan Discoms requested for two weeks time to file their reply.

3. The Commission directed the petitioner to submit the following information on affidavit, with copy to the respondents by 23.11.2015:-

- a) An undertaking that the actual equity infused for the additional capital expenditure in 2009-14 tariff block is not less than 30%.
- b) Copy of the minutes of the deliberations of the petitioner's Board or Delegated Approval wherein the proposed additional capital expenditure for 2014-19 was approved.
- c) Detailed breakup of additional capital expenditure claimed in 2014-15 into (i) spill over from 2009-14 and (ii) towards addition of new assets.

4. The Commission directed the respondents to file their reply by 30.11.2015 with an advance copy to the petitioner who shall file its rejoinder, if any by 7.12.2015. The additional information/replies/rejoinder shall be filed within the due date mentioned above. The Commission further observed that in case no information is filed within the due date, the matter shall be considered based on the available records.

5. Subject to the above, order in the petition was reserved.

By order of the Commission

Sd/-
(V. Sreenivas)
Dy. Chief (Law)

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